

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.414
Appeal No. 129/252/ND/2022

IN THE MATTER OF:

Income Tax Officer, Ward 24(1), New Delhi	...	Applicant
Versus		
Registrar of Companies, Delhi &Ors. (M/s Suprady Power Systems Pvt. Ltd.)	...	Respondent

Order under Section 252

Order delivered on 22.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IT Dept : Puneet Rai Adv & Adeeba Mujahid Adv - Standing
Counsels for Income Tax.

ORDER

Service affidavit filed on record, which shows that the respondent has ~~been~~ duly served, but none has appeared on behalf of the Respondent Nos. 2 to 5. Despite repeated calls, no one has turned up on behalf of the respondent. Accordingly, the Respondent Nos. 2 to 5 proceeded *ex-parte*.

None has appeared on behalf of the RoC. Let the matter stands adjourned for any response from the RoC.

Let the matter be fixed for **03.10.2022**.

-sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)